



The Indian Stamp (Goa Amendment) Act, 2020

Act 16 of 2020

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

Panaji, 26th August, 2020 (Bhadra 4, 1942)

SERIES I No. 21

OFFICIAL GAZETTE

GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

EXTRAORDINARY

No. 4

GOVERNMENT OF GOA

Department of Law

Legal Affairs Division

Notification

7/20/2020-LA

The Indian Stamp (Goa Amendment) Act, 2020 (Goa Act 16 of 2020), which has been passed by the Legislative Assembly of Goa on 27-07-2020 and assented to by the Governor of Goa on 21-08-2020, is hereby published for general information of the public.

Smita R. Chandwani, Joint Secretary (Law).

Porvorim, 26th August, 2020.

The Indian Stamp (Goa Amendment) Act, 2020

(Goa Act 16 of 2020) [21-8-2020]

AN

ACT

further to amend the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa.

BE it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Indian Stamp (Goa Amendment) Act, 2020.

(2) It shall be deemed to have come into force on 9th day of June, 2020.

2. *Amendment of Schedule I-A.*— In Schedule I-A of the Indian Stamp Act, 1899 (2 of 1899), as in force in the State of Goa, against article 4, in column (2), for the words “Fifty rupees”, the words “Hundred rupees” shall be substituted.

3. *Repeal and Saving.*— (1) The Indian Stamp (Goa Amendment) Ordinance, 2020 (Ordinance No. 6 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Indian Stamp Act, 1899 (2 of 1899), as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, 1899, as amended by this Act.

Secretariat,
Porvorim, Goa.
Dated: 26-08-2020.

CHOKHA RAM GARG
Secretary to the
Government of Goa
Law Department
(Legal Affairs).

www.goaprintingpress.gov.in

Printed and Published by the Director, Printing & Stationery,
Government Printing Press,
Mahatma Gandhi Road, Panaji-Goa 403 001.

PRICE – Rs. 1.00

PRINTED AT THE GOVERNMENT PRINTING PRESS, PANAJI-GOA—174/220—8/2020.

Suggestions are welcomed on e-mail: dir-gpps.goa@nic.in